FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPREME POLYTUBES LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	**SUPREME POLYTUBES LIMITED**
2.	Date of Incorporation of Corporate debtor	19th December, 2002
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Chandigarh
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	**CIN**: U25209PB2002PLC025653
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** Bugrian Road Dhuri Punjab-148024
6.	Insolvency Commencement date in respect of corporate debtor	18th August, 2023
7.	Estimated Date of closure of insolvency resolution process	14th February, 2024 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	IBBI/IPA-001/IP-P-01976/2020-2021/13084 **AFA Valid upto:** 17.05.2024
9.	Address and Email of the Interim Resolution Professional as registered with the Board	Flat no 6, First Floor, Prem Vihar Flats, Shaheed Bhagat Singh Nagar, Keys Hotel, Ludhiana, Punjab-141013 Email: sandchit9@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	**Mavent Restructuring Services LLP**, B-29, LGF, Lajpat Nagar-III, Delhi 110024 Email: cirp.supremepolytubes@gmail.com
11.	Last Date of Submission of Claims	01st September, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: -	(a)Web Link: - https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh, ordered the commencement of a Corporate Insolvency Resolution Process against **SUPREME POLYTUBES LIMITED.**

The creditors of **SUPREME POLYTUBES LIMITED** are hereby called upon to submit their claims with proof, on or before **01st September, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

Sandeep Kumar Chitkara
Regn. No. IBBI/IPA-001/IP-P01976/2020-21/13084
Insolvency Professional

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Sandeep Kumar Chitkara
Interim Resolution Professional
SUPREME POLYTUBES LIMITED
IBBI Reg. No.- IBBI/IPA-001/IP-P-01976/2020-2021/13084
Phone: - +91 7988649622
Email: sandchit9@gmail.com, cirp.supremepolytubes@gmail.com
Place: Dhuri
Date: 19.08.2023

ਰਕੇ ਦੇਖੋ: ਕੇਜਰੀਵਾਲ

ਦੇ ਹੋਏ ਅਰਵਿੰਦ ਕੇਜਰੀਵਾਲ ਅਤੇ ਭਗਵੰਤ ਮਾਨ।

ਜੁਮਲੇਬਾਜ਼ ਅਤੇ ਅਨਪੜ੍ਹ ਕਰਾਰ ਦਿੰਦਿਆਂ ਕਿਹਾ, "ਠੰਢੇ ਦਾ ਮਤਲਬ ਕੋਕਾ ਕੋਲਾ, ਅਨਪੜ੍ਹ ਦਾ ਮਤਲਬ ਨਰਿੰਦਰ ਮੋਦੀ ਹੈ।" ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਮੋਦੀ ਨੇ ਦੇਸ਼ ਦੀ ਜਨਤਾ ਨਾਲ ਸਿਰਫ ਜੁਮਲੇਬਾਜ਼ੀ ਕੀਤੀ ਹੈ। ਉਹ ਬਚਪਨ ਵਿੱਚ ਚਾਹ ਵੇਚਣ ਦੀ ਗੱਲ ਕਰਦੇ ਸੀ, ਪਰ ਮੈਨੂੰ ਇਹ ਵੀ ਸ਼ੱਕ ਹੈ ਅਤੇ ਉਹ ਚਾਹ ਬਣਾਉਣਾ ਵੀ ਨਹੀਂ ਜਾਣਦੇ ਹੋਣਗੇ। -ਪੀਟੀਆਈ

ਸੰਦੀਪ ਜਾਖੜ ਨੇ ਕਾਂਗਰਸ ਨੂੰ ਦਿਖਾਏ ਤਿੱਖੇ ਤੇਵਰ

ਕਿਹਾ ਕਿ ਕਾਂਗਰਸ ਪਾਰਟੀ ਨੇ ਜੋ ਕਾਰਵਾਈ ਕਰਨੀ ਸੀ, ਉਹ ਕਰ ਲਈ ਹੈ, ਉਨ੍ਹਾਂ ਦਾ ਧਿਆਨ ਸਿਰਫ਼ ਕੰਮ 'ਤੇ ਹੈ ਅਤੇ ਡੇਢ ਸਾਲ ਤੋਂ ਉਹ ਆਪਣੇ ਹਲਕੇ ਦੇ ਲੋਕਾਂ ਲਈ ਕੰਮ ਕਰ ਰਹੇ ਹਨ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਉਹ ਅਬੋਹਰ ਦੇ ਲੋਕਾਂ ਦੀ ਆਵਾਜ਼ ਨੂੰ ਅੱਗੇ ਤੋਂ ਵੀ ਪੰਜਾਬ ਸਰਕਾਰ ਤੱਕ ਪਹੁੰਚਾਉਂਦੇ ਰਹਿਣਗੇ।

ਸੰਦੀਪ ਜਾਖੜ ਨੇ ਕਿਹਾ ਕਿ ਕਾਂਗਰਸ ਪਾਰਟੀ ਨੇ ਮੁਅੱਤਲੀ ਤੋਂ ਪਹਿਲਾਂ ਉਨ੍ਹਾਂ ਨਾਲ ਕੋਈ ਗੱਲ ਨਹੀਂ ਕੀਤੀ ਹੈ ਅਤੇ ਨਾ ਹੀ ਕੋਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਕਾਂਗਰਸ ਪਾਰਟੀ 'ਚੋਂ ਜਮਹੂਰੀਅਤ ਖ਼ਤਮ ਹੋ ਚੁੱਕੀ ਹੈ। ਯਾਦ ਰਹੇ ਕਿ ਕਾਂਗਰਸ ਪਾਰਟੀ ਨੇ ਮੁਅੱਤਲੀ ਸਮੇਂ ਕਿਹਾ ਸੀ ਕਿ ਸੰਦੀਪ ਜਾਖੜ ਉਸ ਘਰ ਵਿੱਚ ਰਹਿ ਰਹੇ ਹਨ, ਜਿੱਥੇ ਭਾਜਪਾ ਦਾ ਝੰਡਾ ਲਹਿਰਾ ਰਿਹਾ ਹੈ।

ਰ 'ਤੇ ਸੇਧਿਆ ਨਿਸ਼ਾਨਾ

ਟਾ ਸਕਦੇ ਹਨ ? ਉਨ੍ਹਾਂ ਪੁਸਤਕਾਂ ਵਿਚੋਂ
ਸ਼ਾ ਖ਼ਤਮ ਕਰ ਦਿੱਤਾ ਹੈ, ਪਰ ਇਤਿਹਾਸ
ਕਿਵੇਂ ਮਿਟਾਉਣਗੇ?' ਐੱਨਸੀ ਆਗੂ ਨੇ
ਜਦ ਮੇਰੇ ਬੱਚੇ ਜਾਂ ਤੁਹਾਡੇ ਬੱਚੇ ਤਾਜ ਮਹਿਲ
ਗੇ ਜ਼ਰੂਰ ਕਿ ਇਸ ਨੂੰ ਕਿਸੇ ਨੇ ਬਣਾਇਆ
ਹਿਣਗੇ?' -ਪੀਟੀਆਈ

ਜੀਐੱਸਟੀ: ਕੇਂਦਰ ਵੱਲੋਂ ਇਨਾਮ ਸਕੀਮ ਜਲਦੀ ਹੋਵੇਗੀ ਲਾਂਚ

ਨਵੀਂ ਦਿੱਲੀ, 20 ਅਗਸਤ

ਕੇਂਦਰ ਸਰਕਾਰ ਵੱਲੋਂ ਜਲਦ ਹੀ ਜੀਐੱਸਟੀ ਨਾਲ ਜੁੜੀ ਸਕੀਮ 'ਮੇਰਾ ਬਿੱਲ ਮੇਰਾ ਅਧਿਕਾਰ' ਲਾਂਚ ਕੀਤੀ ਜਾਵੇਗੀ। ਇਸ ਸਕੀਮ ਤਹਿਤ ਲੋਕਾਂ ਵੱਲੋਂ ਇੱਕ ਮੋਬਾਈਲ ਐਪ 'ਤੇ ਜੀਐੱਸਟੀ ਬਿੱਲ ਅਪਲੋਡ ਕਰਨ 'ਤੇ 10 ਲੱਖ ਤੋਂ 1 ਕਰੋੜ ਰੁਪਏ ਤੱਕ ਦੇ ਇਨਾਮ ਮਹੀਨਾਵਾਰ/ਚਾਰ ਮਹੀਨਿਆਂ ਮਗਰੋਂ ਜਿੱਤੇ ਜਾ ਸਕਣਗੇ। ਇਹ ਸਕੀਮ ਆਈਓਐੱਸ ਤੇ ਐਂਡ੍ਰਾਇਡ ਦੋਵਾਂ ਕਿਸਮ ਦੇ ਮੋਬਾਈਲਾਂ ਲਈ ਉਪਲੱਬਧ ਹੋਵੇਗੀ। ਇਸ ਐਪ 'ਤੇ ਅਪਲੋਡ ਕੀਤੀ ਜਾਣ ਵਾਲੇ ਬਿੱਲ ਉੱਤੇ ਵਿਕ੍ਰੇਤਾ ਦਾ ਜੀਐੱਸਟੀਇਨ, ਬਿੱਲ ਨੰਬਰ, ਭੁਗਤਾਨ ਰਾਸ਼ੀ ਤੇ ਟੈਕਸ ਰਾਸ਼ੀ ਸਬੰਧੀ ਵੇਰਵੇ ਦੱਸਣੇ ਲਾਜ਼ਮੀ ਹੋਣਗੇ। ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਇੱਕ ਵਿਅਕਤੀ ਇੱਕ ਮਹੀਨੇ ਵਿੱਚ ਇਸ ਐਪ ਉੱਤੇ ਵੱਧ ਤੋਂ ਵੱਧ 25 ਬਿੱਲ ਅਪਲੋਡ ਕਰ ਸਕੇਗਾ ਅਤੇ ਬਿੱਲ ਰਾਹੀਂ ਘੱਟੋ-ਘੱਟ 200 ਰੁਪਏ ਦੀ ਖ਼ਰੀਦ ਕੀਤੀ ਗਈ ਹੋਣੀ ਲਾਜ਼ਮੀ ਹੋਵੇਗੀ। ਹਰ ਮਹੀਨੇ ਪੰਜ ਸੌ ਕੰਪਿਊਟਰਾਈਜ਼ਡ ਲੱਕੀ ਡਰਾਅ ਕੱਢੇ ਜਾਣਗੇ। -ਪੀਟੀਆਈ

ਕਰਨਾਟਕ ਹਾਈ ਕੋਰਟ ਵੱਲੋਂ ਜੇਪੀ ਨੱਢਾ ਖ਼ਿਲਾਫ਼ ਦਰਜ ਕੇਸ 'ਚ ਅਪਰਾਧਿਕ ਕਾਰਵਾਈ ਰੱਦ

ਬੰਗਲੂਰੂ, 20 ਅਗਸਤ

ਕਰਨਾਟਕ ਹਾਈ ਕੋਰਟ ਨੇ ਵਿਜੈਪੁਰਾ ਜ਼ਿਲ੍ਹੇ 'ਚ ਮਈ ਵਿੱਚ ਵਿਧਾਨ ਸਭਾ ਚੋਣਾਂ ਤੋਂ ਪਹਿਲਾਂ ਦਿੱਤੇ ਗਏ ਇੱਕ ਭਾਸ਼ਣ ਦੇ ਸਬੰਧ ਵਿੱਚ ਭਾਜਪਾ ਪ੍ਰਧਾਨ ਜੇਪੀ ਨੱਢਾ ਖ਼ਿਲਾਫ਼ ਦਰਜ ਕੇਸ ਵਿੱਚ ਅਪਰਾਧਿਕ ਕਾਰਵਾਈ ਰੱਦ ਕਰ ਦਿੱਤੀ ਹੈ। ਇਸ ਸਬੰਧੀ ਸ਼ਿਕਾਇਤ ਵਿੱਚ ਦੋਸ਼ ਲਾਇਆ ਗਿਆ ਸੀ ਕਿ ਨੱਢਾ ਨੇ ਇੱਕ ਜਨਤਕ ਮੀਟਿੰਗ ਦੌਰਾਨ ਵੋਟਰਾਂ ਨੂੰ ਇਹ ਕਹਿੰਦਿਆਂ ਧਮਕੀ ਦਿੱਤੀ ਸੀ ਕਿ ਜੇਕਰ ਭਾਜਪਾ ਨੂੰ ਵੋਟ ਨਾ ਦਿੱਤੀ ਗਈ ਤਾਂ ਉਹ ਕੇਂਦਰੀ ਯੋਜਨਾਵਾਂ ਦਾ ਲਾਭ ਗੁਆ ਬੈਠਣਗੇ। 9 ਮਈ ਨੂੰ ਹਰਪਨਹੱਲੀ ਥਾਣੇ 'ਚ ਚੋਣ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਧਾਰਾ 171 ਐਫ ਤਹਿਤ ਸ਼ਿਕਾਇਤ ਦਰਜ ਕਰਕੇ ਮੈਜਿਸਟਰੇਟ ਨੂੰ ਭੇਜੀ ਗਈ ਸੀ ਤੇ ਮੈਜਿਸਟਰੇਟ ਨੇ ਕੇਸ ਦਰਜ ਕਰਨ ਦੀ ਇਜਾਜ਼ਤ ਦਿੱਤੀ ਸੀ। ਇਸ ਮਗਰੋਂ ਨੱਢਾ ਨੇ ਇਸ ਨੂੰ ਹਾਈ ਕੋਰਟ 'ਚ ਚੁਣੌਤੀ ਦਿੱਤੀ ਸੀ। ਹਾਲ ਹੀ ਵਿੱਚ ਨੱਢਾ ਤੇ ਸਰਕਾਰੀ ਵਕੀਲ ਦੀਆਂ ਦਲੀਲਾਂ ਸੁਣਨ ਵਾਲੇ ਜਸਟਿਸ ਨਾਗਰਪਸੰਨਾ ਨੇ ਕਿਹਾ ਕਿ ਪਟੀਸ਼ਨਰ ਖ਼ਿਲਾਫ਼ ਲਾਏ ਗਏ ਦੋਸ਼ ਪੂਰੀ ਤਰ੍ਹਾਂ ਅਸਪੱਸ਼ਟ ਸਨ। -ਪੀਟੀਆਈ

Minorities Financial & Development Corporation Ltd.
Chandigarh

Contact No. 0172-2770021
E-Mail ID: centrecoord15@gmail.com
Helpline No. 99150-23456
Toll Free No. 181

Day Care Centre has been set up for those elderly disabled adults who cannot remain alone but do not require 24 hours residential care in order to provide basic needs like medical care, entertainment opportunity, strengthen intergenerational relationship between youth and older persons and social services in safe, supportive and stimulating environment. Some of the facilities which are provided include:-

FREE OF COST FACILITY :-

- Health Services (Yoga, Meditation, Health Check-up, Consultation etc.)
- Religious Discourse & Spiritual Programs
- Computer Learning/Training
- Library & Reading Room
- Entertainment (Television, Indoor Games, Music Room)
- Psycho Social Counselling

Registration form FREE OF COST is available at above mentioned address or have a call at Phone No. **0172-2770021, 0172-2678018.**

ਫਾਰਮ-ਏ

ਜਨਤਕ ਘੋਸ਼ਣਾ

(ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੁਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈੱਸ ਫਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਰੈਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ-6 ਦੇ ਅਧੀਨ)

ਸੁਪਰੀਮ ਪਾਲਿਟਿਊਬਜ਼ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

ਸਬੰਧਤ ਵੇਰਵਾ		
1.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦਾ ਨਾਂ	ਸੁਪਰੀਮ ਪਾਲਿਟਿਊਬਜ਼ ਲਿਮਟਿਡ
2.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੀ ਸਥਾਪਨਾ ਦੀ ਮਿਤੀ	19.12.2002
3.	ਅਥਾਰਿਟੀ, ਜਿਸ ਦੇ ਤਹਿਤ ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ ਹੈ	ਰਜਿਸਟਰਾਰ ਆਫ ਕੰਪਨੀਜ਼-ਚੰਡੀਗੜ੍ਹ
4.	ਕਾਰਪੋਰੇਟ ਪਹਿਚਾਣ ਨੰ./ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਲਿਮਟਿਡ ਲਾਇਬਿਲਟੀ ਪਹਿਚਾਣ ਨੰ.	CIN: U25209PB2002PLC025653
5.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁੱਖ ਦਫਤਰ (ਜੇਕਰ ਹੋਵੇ) ਦਾ ਪਤਾ	**ਰਜਿਸਟਰਡ ਦਫਤਰ:** ਬੁਗੜੀਆਂ ਰੋਡ, ਧੂਰੀ, ਪੰਜਾਬ-148024
6.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੇ ਸਬੰਧ ਵਿਚ ਇਨਸਾਲਵੈਂਸੀ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	**18.08.2023**
7.	ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ ਬੰਦ ਹੋਣ ਦੀ ਅੰਦਾਜ਼ਨ ਮਿਤੀ	**14 ਫਰਵਰੀ, 2024** (ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕ੍ਰਿਆ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 180 ਦਿਨ)
8.	ਬਤੌਰ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ ਕੰਮ ਕਰਨ ਵਾਲੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਂ ਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	IBBI/IPA-001/IP-P-01976/2020-2021/13084 AFA Valid upto: 17.05.2024
9.	ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਕੀਤੇ ਅਨੁਸਾਰ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਪਤਾ ਤੇ ਈਮੇਲ	ਫਲੈਟ ਨੰ. 6, ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਪ੍ਰੇਮ ਵਿਹਾਰ ਫਲੈਟਸ, ਸ਼ਹੀਦ ਭਗਤ ਸਿੰਘ ਨਗਰ, ਕੀਜ਼ ਹੋਟਲ ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141013 Email: sandchit9@gmail.com
10.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਵਾਸਤੇ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਤੇ ਈਮੇਲ	**ਮਾਵੈਂਟ ਰਿਸਟ੍ਰਕਚਰਿੰਗ ਸਰਵਿਸਿਜ਼ ਐਲਐਲਪੀ,** ਬੀ-29, LGF, ਲਾਜਪਤ ਨਗਰ-III, ਦਿੱਲੀ-110024 Email: cirp.supremepolytubes@gmail.com
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	**01.09.2023**
12.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵੱਲੋਂ ਨਿਰਧਾਰਤ, ਸੈਕਸ਼ਨ-21 ਦੇ ਸਬ ਸੈਕਸ਼ਨ (6ਏ) ਦੀ ਕਲਾਜ਼ ਬੀ ਦੇ ਅਧੀਨ ਜੇਕਰ ਹੋਵੇ ਤਾਂ ਕ੍ਰੈਡਿਟਰਾਂ ਦੀ ਸ਼੍ਰੇਣੀ	ਲਾਗੂ ਨਹੀਂ
13.	ਇਕ ਸ਼੍ਰੇਣੀ ਵਿਚ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੇ ਤੌਰ 'ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਾਂ ਦਾ ਨਾਂ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਤਿੰਨ ਨਾਂ)	ਲਾਗੂ ਨਹੀਂ
14.	(ਏ) ਸਬੰਧਤ ਫਾਰਮ ਅਤੇ (ਬੀ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦਾ ਵੇਰਵਾ ਸੁਲੱਭ ਹੈ:	(a) Web link: https://ibbi.gov.in/home/downloads (ਬੀ) ਲਾਗੂ ਨਹੀਂ

ਬਾਕਾਇਦਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਚੰਡੀਗੜ੍ਹ ਵੱਲੋਂ **ਸੁਪਰੀਮ ਪਾਲਿਟਿਊਬਜ਼ ਲਿਮਟਿਡ** ਦੇ ਪ੍ਰਤੀ ਇਕ ਕਾਰਪੋਰੇਟ ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈੱਸ ਦੀ ਸ਼ੁਰੂਆਤ ਕਰਨ ਦਾ ਆਦੇਸ਼ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।

ਸੁਪਰੀਮ ਪਾਲਿਟਿਊਬਜ਼ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਨੂੰ ਬਾਕਾਇਦਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ 01.09.2023 ਤੱਕ ਆਈਟਮ ਨੰ. 10 ਸਾਹਮਣੇ ਦਰਸਾਏ ਗਏ ਪਤੇ ਉਪਰ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ। ਵਿੱਤੀ ਕ੍ਰੈਡਿਟਰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਪ੍ਰਮਾਣ ਸਹਿਤ ਸਿਰਫ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਾਉਣ। ਹੋਰ ਸਾਰੇ ਕ੍ਰੈਡਿਟਰਾਂ ਵੱਲੋਂ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਜਾਵੇ।

ਐਂਟਰੀ ਨੰ. 12 ਦੇ ਸਾਹਮਣੇ ਸੂਚੀਕ੍ਰਿਤ ਕਿਸੇ ਇਕ ਕਲਾਸ (ਲਾਗੂ ਨਹੀਂ) ਨਾਲ ਸਬੰਧਤ ਵਿੱਤੀ ਕ੍ਰੈਡਿਟਰ ਐਂਟਰੀ ਨੰ. 13 ਸਾਹਮਣੇ ਸੂਚੀਕ੍ਰਿਤ 03 ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਜ਼ ਵਿਚੋਂ ਕਿਸੇ ਇਕ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੀ ਚੋਣ ਨੂੰ ਦਰਸਾ ਸਕਦੇ ਹਨ ਤਾਂ ਜੋ ਫਾਰਮ CA ਵਿਚ ਕਲਾਸ (ਲਾਗੂ ਨਹੀਂ) ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੇ ਰੂਪ ਵਿਚ ਕੰਮ ਕੀਤਾ ਜਾ ਸਕੇ।

ਦਾਅਵਿਆਂ ਤੇ ਝੂਠੇ ਜਾਂ ਗੁੰਮਰਾਹ ਕਰਨ ਵਾਲੇ ਪ੍ਰਮਾਣ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਾਨਾ ਲਗਾਇਆ ਜਾਵੇਗਾ।

ਸੰਦੀਪ ਕੁਮਾਰ ਚਿਤਕਾਰਾ
ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ
ਸੁਪਰੀਮ ਪਾਲਿਟਿਊਬਜ਼ ਲਿਮਟਿਡ
IBBI Reg. No. : IBBI/IPA-001/IP-P-01976/2020-2021/13084
Phone:- +91 7988649622
E-mail: sandchit9@gmail.com, cirp.supremepolytubes@gmail.com

ਥਾਂ: ਧੂਰੀ
ਮਿਤੀ: 19.08.2023

Punjabi Tribune 21/08/2023

Family Court,
CL23049385 Panchkula

(U/o 5 Rule 20 CPC)
In the Court of
Ms. Baljinder Siddhu
Principal Judge
Family Court,
Malerkotla.
Amanjot Kaur Deol
Versus
Gurjeevan Singh
CNR No.:
PBSGF4-000234-2023
Next Date: 04.09.2023
13 HMA
Publication issued to:
Gurjeevan Singh son of Harbans Singh r/o Village Sakohpur Sangam (Sangala) Tehsil and Distt. Malerkotla at present residing at 1670, RUE Deguire, Apartment No. 5 Saint Laurent QC Montreal Quebec - H4L1M7.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s)/ respondent(s) should appear in person or through counsel on 04.09.2023 at 10.00 a.m.

For details logon to https://highcourtchd.gov.in/?trs=district_notice&district=sangrur

Dated, this day of 05.08.2023.
Sd/- Principal Judge
Family Court,
CL23049432 Malerkotla.

(U/o 5 Rule 20 CPC)
In the Court of
Sh. Chetesh Gupta
Civil Judge
Jr. Divn.,
Chandigarh.
Madhu Katoch
Versus
General Public
CNR No.:
CHCH02-001330-2023
Next Date: 05.09.2023
Suit for declaration
Publication issued to:
General Public:-
Chandigarh

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s)/ respondent(s) should appear in person or through counsel on 05.09.2023 at 10.00 a.m.

For details logon to https://highcourtchd.gov.in/?trs=district_notice&district=chandigarh

Dated, this day of 24.07.2023.
Sd/- Civil Judge
Jr. Divn.,
CL23049433 Chandigarh.

DPR/HP/524 निदेशक समिति, मशाबरा शिमला-07

Ummeed Housing Finance Pvt. Ltd

Registered & Corporate office Unit 809-815, 8th Floor, Tower - A, EMAAR Digital Greens Golf Course Extension Road, Sector-61, Gurugram, 122002 (Haryana) CIN:U65922HR2016PTC057984.

NOTICE OF SALE OF IMMOVABLE PROPERTY BY PRIVATE TREATY TO THE BORROWER UNDER RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the borrower (s)/co-borrower (s) and guarantor (s) whose details are given in below mentioned that the below described immovable property mortgaged/charged to the secured creditor the physical possession of which has been taken by the authorised officer of M/S. UMMEED HOUSING FINANCE PVT. LIMITED secured creditor on 24.05.2023, subsequently sale by public auction notice dated 30.05.2023 in which auction was held/scheduled on 05.07.2023. It is pertinent to inform you that the said auction failed/remain unsuccessful due to the reason "nobody turned up" by the financial institution. Pursuant to the said publication of the sale notice, now an intended/proposed buyer i.e. Namely Mr.Vikram Sharma S/o Prem Parkash Sharam has approached to financial institution and offer to purchase the secured asset for an amount of Rs.10,20,000/- as per the below schedule property therefore, the financial institution hereby inform, intimate, give notice of 15 days (as being the second/subsequent sale) and call upon you the addressees to clear the dues /outstanding amount i.e Rs.15,78,942/- as on 16.08.2023 with further interest per annum from 17.08.2023 charges, within the period of 15 days. In case of failure to clear above dues/outstanding amount, the secured asset shall be sold to the mentioned/ proposed buyer by way of private treaty (as prescribed under the provision of rule8(5)(d) of Security Interest Enforcement Rules, 2002 on as is where is and whatever there is basis and along with the existing encumbrances, if any therein.

Pls note:- in case of any shortfall (after adjustment of above sell proceed) shall be recovered from you addressees as per the securitisation and Reconstruction Of Financial Assets And Enforcement Of Security Interest Act & Security Interest Enforcement Rules, 2002.

DISCRIPTION OF BORROWERS AND MORGAGED PROPERTY:-

Karam Sharma S/o Brij Mohan Sharma (borrower) And Mohini Sharmaw/o Brij Mohan Sharma (Co-borrower) Both Residing At- H.no.156/3 "prem Niwas" Khatapurmohalla, Thanesar, Kurukshetra Haryana-135118.In Respect Of The Secured/mortgaged Immovable Property Bearing House No. Htmcw0300149,situated At Ander Abadi Deh Lal Dora/ Lal Lakir, In Village Darakhera, Bajran Mohalla, Tehsil Thanesar, Distt. Kurukshetra.

If any quiry please calll to Mr.Gaurav Tripathi on Mob-9650055701

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPREME POLYTUBES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SUPREME POLYTUBES LIMITED**
2.	Date of incorporation of corporate debtor	19th December, 2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**CIN:** U25209PB2002PLC025653
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** Bugrian Road Dhuri Punjab-148024
6.	Insolvency commencement date in respect of corporate debtor	18th August, 2023
7.	Estimated date of closure of insolvency resolution process	14th February, 2024 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/IPA-001/IP-P-01976/2020-2021/13084 **AFA Valid upto:** 17.05.2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 6, First Floor, Prem Vihar Flats, Shaheed Bhagat Singh Nagar, Keys Hotel, Ludhiana, Punjab-141013 Email: sandchit9@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Mavent Restructuring Services LLP,** B-29, LGF, Lajpat Nagar-III, Delhi 110024 Email: cirp.supremepolytubes@gmail.com
11.	Last date for submission of claims	01st September, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh, ordered the commencement of a Corporate Insolvency Resolution Process against **SUPREME POLYTUBES LIMITED.**

The creditors of **SUPREME POLYTUBES LIMITED** are hereby called upon to submit their claims with proof, on or before **01st September, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Sandeep Kumar Chitkara
Interim Resolution Professional
SUPREME POLYTUBES LIMITED
IBBI Reg. No.- IBBI/IPA-001/IP-P-01976/2020-2021/13084
Place: Dhuri
Phone:- +91 7988649622
Date : 19.08.2023
Email: sandchit9@gmail.com, cirp.supremepolytubes@gmail.com

(CLP) leader said during his tenure, the state ranked one in developmental index but now, it ranks one in unemployment, crime, corruption, inflation and public debt.

The rally, held on Sadbhavna Diwas, to mark the birth anniversary of former Prime Minister Rajiv Gandhi, Hooda said the "Vipaksh Aapke Samaksh" programme has been organised in nine Lok Sabha constituencies till now but the crowd in Hisar has broken all previous records. "From now on, I, along with Haryana Congress president Udai Bhan, will visit all the 90 Assembly constituencies of the state. Besides, the "Jan Milan" programmes will continue in every district," he added.

Lashing out at the BJP-JJP government, Hooda said, "There are no teachers in schools, no doctors in hospitals, no staff in offices, no police in police stations. When a mini-government was formed after the panchayat elections, the sarpanches in Panchkula were beaten with sticks. Time and again ASHA workers, MNREGA workers or farmers sit on dharna for the fulfilment of their demands as the government is ineffective," he added.

Hooda said he is now 76 years old and wants to take on the ruling coalition to ensure welfare of the state. "If the Congress forms government, we will implement Vishwakarma Karigar Yojana for BCA category artisans, guarantee MSP to farmers and provide 300 units of free power per month to poor families.

State Congress President Udai Bhan said the storm of the Congress is sweeping through Haryana and the BJP-JJP alliance will be reduced to a single digit in the upcoming elections.

DISCLAIMER
"The Tribune Trust does not take responsibility for the contents of the advertisements **(Display/ Classified)** carried in this newspaper. The paper does not endorse the same. Readers are requested to verify the contents on their own before acting there upon."

THE TRIBUNE 21/08/2023